

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1492 of 2019

IN THE MATTER OF:

Employees State Insurance Corporation **...Appellant**

Versus

M/s. Karpagam Spinners Pvt. Ltd. & Anr. **...Respondents**

Present:

For Appellant : **Mr. Paras Sachdeva, Advocate**

O R D E R

13.01.2020 Learned counsel for the Appellant has not filed the additional affidavit giving the recent position of the 'Corporate Insolvency Resolution Process' and any orders as has been passed by the Adjudicating Authority.

By way of last chance, Appellant is allowed time till 20th January, 2020 to file such affidavit.

Post the case 'for orders' on **23rd January, 2020** for disposal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/sk